

Rajya Sabha do agree to nominate one member from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of the Committee *vice* Shri Sunil Basu Ray who ceased to be a Member of the Rajya Sabha on his retirement and do proceed to elect in such manner as the Chairman may direct, one Member from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri M.A. Baby, Member, Rajya Sabha has been duly elected to the said Committee.

13.02¾ hrs.

FINANCIAL COMMITTEES (1992-93)—A  
REVIEW

[English]

SECRETARY-GENERAL: Sir, I beg to lay on the Table a copy each of the Hindi and English versions of the "Financial Committees (1992-93)—A Review".

13.03 hrs.

SUPPLEMENTARY DEMANDS FOR  
GRANTS (GENERAL)—1993-94

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir, on behalf of Shri M.V. Chandrasekhar Murthy, I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1993-94.

[Placed in Library. See No. LT-4304A/93]

13.03¼ hrs.

DEMANDS FOR EXCESS GRANTS  
(GENERAL)—1989-90

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir, on behalf of Shri M.V. Chandrasekhar Murthy, I beg to present a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 1989-90.

[Placed in Library. See No. LT-4304B/93]

[English]

MR. DEPUTY SPEAKER: Shall we take up matters under rule 377?

SHRI RAM NAIK (Bombay North): Sir, I have a point of order. On 13th August, when the List of Business was circulated to us, in addition to the ordinance and Bill on Oil and Natural Gas Commission, the Public Premises (Eviction) Act was shown to be discussed first and then the Supplementary Demands were to be taken up and then the Legal Services Bill was to be taken up. But in today's List of Business, the Public Premises Bill has been taken away. Suddenly we are required to start discussion on the Supplementary Demands. You can imagine the problem which we will be facing. Our speakers or speakers from various parties have to be briefed that they have to speak on the Supplementary Demands. Suddenly, if the order is changed, it becomes very difficult to coordinate.

So, I demand that such changes should not be made. Once you show it on the agenda, it should not be changed. If things are changed like that, who will take care of the Public Premises Bill? This Bill has been pending for the last two sessions. I demand that this should not be changed often. We come here and off-hand we are to discuss the Supplementary Demands. Supplementary Demands of five States are to be discussed. How it can come up suddenly?

You should take care of the feelings of the people who want to participate. The debate has

to be fruitful. Just starting it and talking something and going back is not the way how the debate is to be conducted. We take strong objection to this change.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, I appreciate the hon. Member's point of view. But I think he is aware—and I think he was present in the House—when I placed the next week's Government business. I read it out and submissions were made on the statement made for the next week's business.

SHRI RAM NAIK: But the order is not to be changed.

SHRI RANGARAJAN KUMARAMANGALAM: The order is made for every day. We have a situation where the Demands for Grants have to be cleared in this session. I do not say that that Bill is not important. I do agree with the important point mentioned by the hon. Member.

PROF. PREM DHUMAL (Hamirpur): The Session is not ending today that you are so curious about it.

SHRI RANGARAJAN KUMARAMANGALAM: Are we going to have a cross-examination? Then, I will bring my files and give you a cross-examination.

MR. DEPUTY SPEAKER: He is a Professor and you are an Advocate.

SHRI RANGARAJAN KUMARAMANGALAM: Sir, I am willing to be cross-examined if the hon. Member wants that. So far as the point of order is concerned, I would like to mention it is not a point of order, because there is no rule which says that what is listed on the previous day has to be carried over to the next day. But there is, as rightly pointed out by the hon. Member, a method of etiquette where the hon. members are informed in advance. But, this being a very important item, we brought it up. Definitely we will keep in mind what the hon. Member has said.

In future, whenever we bring up I will try and mention it to the House.

MR. DEPUTY SPEAKER: Alright: this is noted for future guidance. Now, we shall take up Matters under Rule 377.

13.06 hrs.

#### MATTERS UNDER RULE 377

##### (i) Need to increase contingency funds for natural calamities for Orissa State.

[English]

SHRI GOPI NATH GAJAPATHI (Berhampur): Mr. Deputy-Speaker, Sir, Orissa State situated on the eastern coast line of India, is hit by cyclones and severe floods every year owing to its geographical location. The permanent scars of damage caused to the coastal districts during the unprecedented cyclones and floods in the year 1990 are still prominently visible. Extensive damage has been caused to roads, bridges, dwelling units and cattle belonging to the coastal inhabitants of the State.

There is a standing provision of Rs. 47 crores per annum for natural calamities, from the Central Government for Orissa State. This amount is inadequate, owing to the above-mentioned reasons. Further, even the interior districts of Koraput, Phulbani, Kalahandi, Bolangir, etc. get affected badly, due to the high intensity of the cyclone and floods.

I would, therefore, request the Central Government that the contingency funds for natural calamities be increased from the existing Rs. 47 crores to Rs. 100 crores per annum for Orissa State forthwith.

##### (ii) Need to formulate new hydro project for production of more electricity in Himachal Pradesh.

[Translation]

SHRI KRISHAN DUTT SULTANPURI (Shimla): Mr. Deputy Speaker, Sir, Himachal Pradesh has the capacity to produce 20 thousand megawatt hydro electricity. After conducting survey the State Government has informed the Central Government about it and the representatives have also told about the